

STATEMENT Re. DELAY IN LAYING PAPERS & REPORTS OF MRTPC

THE DEPUTY MINISTER IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI BEDABRATA BARUA): I beg to lay on the Table—

(1) A statement showing reasons for delay in laying the Hindi version of Monopolies and Restrictive Trade Practices Commission Reports in the case of—

- (i) M/s. Dunlop India Limited;
- (ii) M/s. Automobile Products of India Limited and M/s. Bajaj Auto Limited; and
- (iii) M/s. Hindustan Aluminium Corporation Limited.

[Placed in Library. See No. LT-8401/74].

(2) A copy each of the following Reports (Hindi version) of the Monopolies and Restrictive Trade Practices Commission under section 62 of the Monopolies and Restrictive Trade Practices Act, 1969:—

- (i) Report under section 21(3)(b) of the said Act in the case of M/s. Delhi Cloth and General Mills Company Limited, Delhi and the Order dated 8-3-1973 of the Central Government.
- (ii) Report under section 21(3)(b) of the said Act in the case of M/s. Neesha and Company, Bombay and the Order dated 14-9-1971 of the Central Government thereon.
- (iii) Report under section 23(6) of the said Act in the case of amalgamation of Willcox Buckwell India Limited with M/s. Larsen and Toubro Limited and Order dated 3-9-1971 of the Central Government thereon.
- (iv) Report under section 23(6) of the said Act in the case of amal-

gamation of Sarabhai Sons Private Limited and Sarabhai M. Chemicals Private Limited with Telerad Private Limited.

[Placed in Library. See No. LT-8492/74].

11.02 hrs.

FINANCIAL COMMITTEES, 1973-74 (A REVIEW)

SECRETARY-GENERAL: I beg to lay on the Table a copy of "Financial Committees, 1973-74 (A Review)" (Hindi and English versions).

11.02½ hrs.

MESSAGES FROM RAJYA SABHA

SECRETARY-GENERAL: Sir, I have to report the following messages received from the Secretary-General of Rajya Sabha:—

- (i) 'I am directed to inform the Lok Sabha that the Rajya Sabha at its sitting held on Thursday, the 5th September, 1974, adopted the following motion in regard to the Joint Committee on the Constitution (Thirty-Second Amendment) Bill, 1973:—

"That this House concurs in the recommendation of the Lok Sabha that the Rajya Sabha do appoint one member of the Rajya Sabha to the Joint Committee on the Constitution (Thirty-Second Amendment) Bill, 1973, in the vacancy caused by the retirement of Shri Sultan Singh from the membership of the Rajya Sabha on the 1st August, 1974, and resolves that Shri Sultan Singh, member of the Rajya Sabha, be appointed to the said Joint Committee to fill the vacancy."

- (ii) 'I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 6th September, 1974, has passed the enclosed motion referring the Central and Other Societies (Regulation) Bill,

1974 to a Joint Committee of the Houses and to request that the concurrence of the Lok Sabha in the said motion and the names of the Members of the Lok Sabha to be appointed to the said Joint Committee may be communicated to this House.

MOTION

"That the Bill to provide for the incorporation, regulation and winding up of Central Societies and declared Central Societies and regulation of aided Union territory societies and amalgamation of Central societies or aided Union territory societies with similar societies and for matters connected therewith or incidental thereto, be referred to a Joint Committee of the Houses consisting of 45 members; 15 members from this House, namely:—

1. Shri Prakash Veer Shastri
2. Shri Indra Deep Singh
3. Shri N. G. Goray
4. Shrimati Maragatham Chandrashekhar
5. Shri Niranjana Singh Talib
6. Shri Prabhu Singh
7. Shri Irengoam Tompok Singh
8. Shri N. C. Buragohain
9. Prof. N. M. Kamble
10. Prof. S. Nurul Hasan
11. Shri Himmat Singh
12. Shrimati Shyamkumari Devi
13. Shri G. Lakshmanan
14. Shri Shishir Kumar
15. Shri Mahadeo Prasad Varma

and 30 members from the Lok Sabha:

that in order to constitute a meeting of the Joint Committee the quorum shall be one-third of the total number of members of the Joint Committee;

that in other respects, the Rules of Procedure of this House relating to Select Committees shall apply with such variations and modifications as the Chairman may make;

that the Committee shall make a report to this House by the last day of the first week of the Ninety-first Session of the Rajya Sabha; and

that this House recommends to the Lok Sabha that the Lok Sabha do join in the said Joint Committee and communicate to this House the names of members to be appointed by the Lok Sabha to the Joint Committee."

11.05 hrs.

ASSENT TO BILLS

SECRETARY-GENERAL: Sir, I lay on the Table following six Bills passed by the Houses of Parliament during the current session and assented to since a report was last made to the House on the 23rd August, 1974:—

- (1) The Essential Commodities (Amendment) Bill, 1974.
- (2) The Finance (No. 2) Bill, 1974.
- (3) The Industries (Development and Regulation) Amendment Bill, 1974.
- (4) The Alcock Ashdown Company Limited (Acquisition of Undertakings) Amendment Bill, 1974.
- (5) The Press Council (Amendment) Bill, 1974.
- (6) The Indian Iron and Steel Company (Taking over of Management) Amendment Bill, 1974.

11.5½ hrs.

ESTIMATES COMMITTEE

STATEMENTS

SHRI DHAMANKAR (Bhiwandi): Sir, I beg to lay on the Table two statements showing replies to the recommendations of the Estimates Committee which were not furnished by Government in time for inclusion in